## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition (Suo Motu) No. 181/2011

Coram:

Dr. Pramod Deo, Chairperson Shri S. Jayaraman, Member Shri V.S. Verma, Member Shri M. Deena Dayalan, Member

Date of Order: 10.01.2013

## In the matter of:

Determination of tariff of the generating stations and transmission systems of Bhakra Beas Management Board

## And in the matter of

Bhakra Beas Management Board, Chandigarh ........Respondent

## ORDER

The Commission in its order dated 15.9.2011 had directed the respondent, Bhakra Beas Management Board (BBMB) to file tariff petitions as under:

- "7. BBMB is, therefore, directed to make appropriate applications before the Central commission for approval of tariff of its generating stations and transmission systems, in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for the period 2009-14."
- 2. The respondent filed Appeal No.183/2011 in the Appellate Tribunal for Electricity (hereinafter "Appellate Tribunal") challenging the jurisdiction of the Commission to determine the tariff of its generating stations and transmission systems. The Appellate Tribunal vide its judgement dated 14.12.2012 has dismissed

the said appeal and upheld the jurisdiction of this Commission to determine the tariff of the generating stations and transmission systems of the respondent.

- 3. Accordingly, BBMB is directed to file the tariff petitions in accordance with the provisions of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 separately for the generating stations and for the transmission systems after serving copies of the petitions on the beneficiary States who shall be impleaded as respondents. While filing the petitions, the petitioner shall comply with the procedure laid down in the Central Electricity Regulatory Commission (Procedure for making of Application for Determination of Tariff, Publication of the Application and Other Related Matters) Regulations, 2004.
- 4. We direct that the tariff petitions shall be filed in this Commission complete in all respects by **28.2.2013**.

sd/- sd/- sd/- sd/(M. Deena Dayalan) (V. S. Verma) (S. Jayaraman) (Dr. Pramod Deo)
Member Member Member Chairperson